

IN THE HIGH COURT OF DELHI AT NEW DELHI
EXTRA-ORDINARY CIVIL WRIT JURISDICTION

WRIT PETITION (C) NO. _____ OF 2021

IN THE MATTER OF:

Chartered Accountants Association & Ors. .. Petitioners

Versus

Reserve Bank of India & Ors. .. Respondents

URGENT APPLICATION

To,
The Registrar,
High Court of Delhi at New Delhi.
Sir,

Will you kindly treat the accompanying Writ as an urgent one in accordance with the High Court Rules and Orders. The Grounds of urgency are :-

1. Urgent directions to Respondent No 1 (Reserve Bank of India) to share the correct list of continuing auditors with respondent No 2 (Indian Bank through Chairman) for allotment of Bank Branch audits to the continuing auditors.
2. Urgent direction to Respondent No 1 (Reserve Bank of India) to quash the appointments already done for the FY 2020-21.
3. Urgent direction to Respondent No. 2 (i.e Indian Bank through Chairman) to redo the entire process of allotment considering the continuing auditors

Yours faithfully,

Through



(Dr. AVINASH PODDAR)

Advocate

(Enrolment No- G/247/2017)

102, SNS Interio, Near CNG Petrol Pump, Bhatar Road, Surat - 395007